

(₹ in crore)

Financial Years	Clean Environment Cess under indirect taxes
2014-15	5844.55
2015-16	13847.87
2016-17	27329.84
2017-18 (April-June)	11836.72
2018-19	Not Applicable

Source: PrCCA/Receipt Budget.**Disbursement of clean energy cess**

Budget Division makes allocation to line Ministries/ Departments for funding the schemes out of National Clean Energy Fund (NCEF) to which the Clean Energy Cess is transferred. The details of allocation made from NCEF are detailed below:-

(₹ in crore)

Name of Ministry/ Department	Actuals	Actuals	Actuals	RE	BE
	2015-16	2016-17	2017-18	2018-19	2019-20
Ministry of New and Renewable Energy	3989.86	3836.01	3687.84	0.00	0.00
Ministry of Environment, Forest and Climate Change	244.94	955.74	1085.45	0.00	0.00
Ministry of Water Resources, River Development and Ganga Rejuvenation	1000.00	1675.00	700.00	0.00	0.00

Progress in setting up of IDU

2411. SHRI MANISH GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has decided to set up an Indian Defence University (IDU), if so, cost and likely date of completion of this project;

(b) the composition of the Governing Council of this University and whether any functionaries would be appointed *ex-officio* with the details thereof; and

(c) whether the Defence Services Staff College, the National Defence Academy, the Rashtriya Indian Military College, the Indian Naval Academy, Military Institute of Technology and the College of Defence Management will be affiliated to the IDU, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) No, Sir.

(b) and (c) Questions do not arise.

FDI in defence sector

2412. SHRI DHIRAJ PRASAD SAHU: Will the Minister of DEFENCE be pleased to state:

(a) the outcome of Foreign Direct Investment (FDI) in defence with 49 percent under automatic route;

(b) whether foreign companies are investing under this policy, if so, the details thereof and if not, the reasons therefor;

(c) whether Government is contemplating to improve the existing FDI policy to promote foreign investment in the country in defence sector; and

(d) whether there is any plan to increase the FDI under automatic route for foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (d) In May, 2001, the Defence Industry sector, which was hitherto reserved for the public sector, was opened upto 100% for Indian private sector participation, with Foreign Direct Investment (FDI) upto 26% both subject to licensing. Further, Department for Promotion of Industry and Internal Trade, Ministry of Commerce & Industry *vide* Press Note No. 5 (2016 Series), has allowed FDI under automatic route upto 49% and above 49% through government route wherever it is likely to result in access to modern technology or for other reasons to be recorded. Further, FDI in defence industry sector is subject to industrial licence under Industries (Development & Regulation) Act, 1951 and manufacturing of small arms and ammunition under the Arms Act, 1959. By allowing higher FDI in the Defence sector, the global companies having high-end technologies-can be encouraged to set up their manufacturing base in India in collaboration with Indian companies, thereby resulting in creation of